

श्री जगु लिंगडे : प्रसली बाल यह है कि इस मामले में इनकी सलाह नहीं ली जा रही है, सारा मामला प्राइम मिनिस्टर सेक्रेटेरियट में तय होता है, मैं आपकी नाराजगी समझता हूँ।

SHRI P. VENKATASUBBAIAN. Is it a fact that some economists have opened that there is an urgent need for restructuring the Reserve Bank as it is not keeping in tune with the economic trends prevailing in the country and is not in a position to guide the Government properly as it is constituted today?

SHRI YESHWANTRAO CHAVAN: I do not agree with the hon. member. It is not so.

घायकर प्राधिकारियों द्वारा छापे

* 85. श्री फूल चन्द बर्मा : क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) घायकर अधिकारियों ने गत तीन मास में किन-किन स्थानों पर छापे मारे,

(ख) जिन कम्पनियों एवं संस्थाओं पर छापे मारे गये उनके मालिकों के नाम क्या हैं, और

(ग) प्रत्येक मामले में अब तक क्या कार्यवाही की गई है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). A statement is laid on the Table of the House giving the requisite particulars about the searches made by the Income Tax Authorities during the three months April to June, 1974. [Placed in Library. See No. LT-8054/174].

श्री फूल चन्द बर्मा : अध्यक्ष महोदय, यह जारी-भरकम स्टेटमेन्ट—जो 15 पेज का है . . .

श्री हुकूम चन्द कडुनाथ : अभी पीने प्यारह बजे मिला है।

श्री फूलचन्द बर्मा : इतने थोड़े समय में सर्चिमेन्ट बनाने से कार्रवाई समझ लगता है। मैं मंत्री महोदय से जानना चाहता हूँ— इस सूची में 103 फर्मों का उल्लेख है, इनके प्रतिरिक्त जिनवल समूह, विशम्भर दयाल बट्टी प्रसाद समूह, सेठ समूह और सुरेखा समूह की फर्मों अलग है, कुल मिला कर इन 133 फर्मों की जांच की जा रही है, इनमें 22 फर्मों के ऊपर 1961 के आयकर अधिनियम की धारा 132 के अधीन कार्यवाही की जा रही है। यह कार्यवाही कैसी की जा रही है— सरसरी तौर पर की जा रही है। क्या इस सरसरी तौर पर की जाने वाली कार्यवाही का यह अर्थ नहीं है कि इस जांच में देरी की जा रही है ताकि अधिकारी माठ-माठ कर के कुछ मामले रफ़्त-दफ़ा कर सकें।

SHRI K. R. GANESH: The hon. member had asked about the number of searches made between April and June and I have given it. He said there is delay in finalising this. When searches are made, documents are seized, cash, assets and jewellery are seized. The ITO has to determine whether the seized assets belong to the assessee or are unaccountable. Under section 132 (5) of the I.T. Act, within 90 days of the search, the ITO has to determine it and make a summary assessment. When he makes a summary assessment, he will keep a part of the seized assets which is equal to the value of the tax determined. Later on, other processes will follow. You will have to find out whether there is falsification, fraud etc. As far as the searches made from April to June are concerned, there is absolutely no delay.

श्री फूलचन्द बर्मा : अध्यक्ष महोदय, मेरे प्रश्न के दूसरे भाग का उत्तर नहीं आया। मंत्री महोदय ने कहा है कि जो 22 फरवरी ऐसी हैं जिनके ऊपर आयकर अधिनियम 1961 की धारा 132 के अधीन सरसरी तौर पर कार्यवाही की जा रही है, क्या सरसरी तौर की कार्यवाही का मतलब यह है कि उसमें देर की जाये। जब आप ने छापा मारा है, रिकार्ड सीब किया है तो उनके ऊपर मुकदमा क्यों नहीं चलाया जाता ?

SHRI K. R. GANESH: I have already said that for summary disposal, for summary assessment, the time limit is 90 days. It has to be made within 90 days. You are seizing somebody's assets or somebody's property. It has to be determined whether the property really belongs to him. The assessee should be given an opportunity to explain whether he can account for the property. I do not think it is the intention of the hon. Member that the income-tax officer should seize the property without following the proper procedure.

श्री फूलचन्द बर्मा : मैं माननीय मंत्री जी से जानना चाहता हूँ कि जो छापे आजकल मारे जा रहे हैं उनमें कितना सोना, जवाहरात तथा तस्करी की वस्तुयें प्राप्त हुई हैं, उनकी अनुमानित कीमत क्या है ?

SHRI K. R. GANESH: I have a long list of the persons who have been searched, assets seized and so on. I will try to give him the total amount.

श्री अटल बिहारी वाजपेयी : क्रौरिन एक्सचेंज कितना है ?

श्री के० आर० गणेश : क्रौरिन एक्सचेंज कुछ नहीं है। लिस्ट बहुत लम्बी है, मैं माननीय सदस्य को, अगर चाहें, तो दे दूंगा।

श्री नवल किशोर शर्मा : जो छापे दिल्ली में पड़े हैं इनकी सूची को देखने से ऐसा लगता है कि अधिकांश लोग लोहे और इस्पात के व्यापारी हैं और इनको कंट्रोल रेट पर बहुत बड़ी तादाद में लोहा और इस्पात मिलता रहा है। तो मैं जानना चाहता हूँ कि इन्कम टैक्स ऐक्ट के तहत कार्यवाही करने के अलावा क्या सरकार इन व्यापारियों को ब्लैक लिस्ट करेगी और आइन्दा के लिये इनको इस तरह की कंट्रोल रेट पर मिलने वाली चीजों की सप्लाई बन्द करेगी ?

SHRI K. R. GANESH: As far as these major steel raids are concerned, apart from the income-tax angle, there is also the angle of the violation of the Steel Control Regulations and the steel control authority has already given them notice, has frozen their stocks and started other procedures. Whatever other action has to be taken would also be taken.

श्री नवल किशोर शर्मा : फ़ाइनल एक्शन लेने के पहले सरकार सप्लाई बन्द करेगी कि नहीं ?

SHRI K. R. GANESH: Whatever other action has to be taken would be taken.

श्री रामसहाय पांडे : मैं यह जानना चाहता हूँ कि जिस प्रकार सूची में नाम दिये गये हैं और छापे मारे गये हैं इससे अनुमान होता है कि इन्कम टैक्स विभाग अच्छा काम कर रहा है। लेकिन मैं जानना चाहता हूँ कि कोई बह इंसेशियल कमोडिटी नहीं जैसा हमारे मित्र ने कहा कि स्टील है, आज कल टैक्सटाइल, ऐक्सपोर्ट, इम्पोर्ट के लाइसेंसज हैं करोड़ करोड़ सब में प्रीमियम है। तो आप कोई ऐसी योजना बना रहे हैं कि आप का खुद का अपना इंटेलेजेंस ब्यूरो हो जो पता लगा ले कि किस कमोडिटी के ऐक्सपोर्ट और इम्पोर्ट में कितना प्रीमियम है और वह किसके हाथों में जाता है ? बहुत आसान होगा आपके

लिये जानना । तो ऐसा कोई इंटेलिजेस डिपार्टमेंट कार्यवाही करने के लिये जिससे पैसा जल्दी घा जाये और ऐसा काम न हो, इसके लिये कुछ कर रहे है ?

SHRI K. R. GANESH: As far as the question of intelligence in the Income-tax Department is concerned, there is the Directorate of Intelligence and Investigation and there are various other regional officers appointed under this Directorate. It is as a result of the collection of this intelligence that the income-tax authorities have been able to conduct this raid. I agree with the hon. Member that the generation of black money mainly emanates from commodities. Therefore, all agencies of the Government which are concerned with this, the income-tax authority, the Central Excise and Customs, the Import Trade Control authority and various other regulatory agencies will have to keep a close watch over this speculation and black market that takes place in commodities.

SHRI B. S. BHAURA: May I know from the hon. Minister, if I am not mistaken, whether the Jindal Group Works.—the list of 22 firms is given here—belong to the same man who was given the President's award and, if so, will he inquire into the whole matter as to how he made such a huge property within a few years?

SHRI K. R. GANESH: As I indicated, so far as the Jindal Group is concerned, that is steel raid and that has been a very big raid. A lot of information has been collected by the Income-tax authorities in relation to not only black-marketing in steel but also in relation to accumulation of property, accumulation of assets and various other things. As a result of the processing of all this information, it will indicate how these people have made the property. Whatever action

under the law is necessary in relation to prosecution and penalty will be taken.

SHRI KRISHNA CHANDRA HALDER: I would like to know from the hon. Minister how many places of Jindal Group Works were searched and how many places were seized from there. I would further like to know whether, when the search was made, at that time there was resistance and they attacked the Income-tax authorities who went to search different places. Also, I want to know whether one of the Directors of the Maruti Car project is from the Jindal Group or not.

SHRI K. R. GANESH: The raids were conducted in Delhi, Calcutta, Hissar and a few other places. As far as the jewellery and cash seized from the Jindal Group is concerned, the jewellery seized is worth Rs. 16,75,500 and the cash seized is Rs. 19,46,804 in currency notes, fixed deposits, etc. It is a fact that in one of the raids, some persons tried to assault the Income-tax authorities. The matter has been reported to the police. The case has been lodged against them.

SHRI DINEN BHATTACHARYYA: Any arrest made?

SHRI K. R. GANESH: All those who were involved in the assault of the income-tax authorities were arrested by the police.

About the other question, I have no information.

SHRI PRIYA RANJAN DAS MUNSJI: Since the Finance Ministry seems to actually find out the sources of black money and raid all the places, may I know whether it is not a fact that whenever Income-tax authorities decide to raid the places, in most of the cases the big business houses get

the prior information that the Income-tax authorities are coming I would like to mention here a specific case. Is it not a fact that in Calcutta, when the houses of Birlas, specially, B M Birla and M P. Birla were searched last year and the year before last, at the same time, the house of Mr Badri Prasad Podar was also raided and the information was given and, automatically, it was suspended the very next day. I have my personal information

I would like to know whether any alternative arrangement or machinery can be found by the Finance Ministry without the help of the Income-tax authorities to raid the houses of big business men because the Income-tax authorities inform the big business houses. They come to know each and every thing. They get all the information. How can the raids be conducted? So, I want to know whether any alternative arrangements can be made by the Finance Ministry so far as the raids of big business houses are concerned.

SHRI K R GANESH With all my respect to the hon. Member, so far as his knowledge is concerned and he is a leader.

MR SPEAKER It is not a question of knowledge. He is giving you information.

SHRI K R GANESH A little bit of explanation is also required because I am going to contest his statement.

MR SPEAKER I think, he does not need to be set up in his mood to get the information. He is directly concerned with the information.

SHRI K R GANESH. I do not agree with the hon. Member that when the income-tax authorities conduct the raids, they do in collusion with them. If the hon. Member is prepared to give me specific information, we will look into it. Many raids

have been conducted in big business houses, also, and as far as my impression goes, actually no raids have been conducted by the income-tax authorities against these people. Perhaps he is referring to the enforcement wing. As far as I know, during the last two or three years, no particular raid has been conducted against these people as far as income-tax is concerned.

SHRI H M PATEL As the list itself shows, the income-tax authorities appear to have acted on very sound information, but there are one or two cases in which nothing was seized. I would like to know, in such cases, when they find that the raids have been conducted on wrong information, whether the Department go further into it to see what was the reason for this, whether the source which gave the information was satisfactory, whether they should have acted in this way, because raid means a certain amount of loss of reputation etc. As I said, it is satisfactory to find that, except in two or three cases information on which they had acted was sound and they have found something to take action on. I want to know what they do in the exceptional cases, whether they take the trouble of seeing that the information is good before they proceed to raid.

SHRI K R GANESH As the hon. Member himself has indicated, out of 150 raids, there have been only one or two cases in which nothing was found. If there is harassment of the person or if there is any negligence of duty, the higher authorities look into it. I would like to point out that, in making a dent in this problem of black money, raids and seizures play a very important role. I think it will be necessary to conduct these raids with the assurance and satisfaction that these are not conducted for the sake of harassment.

MR SPEAKER So many questions have been asked, still you are not satisfied?

SHRI S. M. BANERJEE: Mr. Speaker, Sir...

MR. SPEAKER: May I request Mr. Bhattacharyya not to disturb the gentleman at his back.

SHRI DINEN BHATTACHARYYA: The hon. Speaker always calls members sectorwise. You said it only the other day.

MR. SPEAKER: Should I strictly follow that?

SHRI DINEN BHATTACHARYYA: I do not say that.

MR. SPEAKER: You advise me, I will follow.

SHRI DINEN BHATTACHARYYA: You should please try to do justice to everybody.

SHRI S. M. BANERJEE: At the very outset before I put my question, I must congratulate the officers and staff who had the courage and conviction to raid a big business-house like the Jindals who were enjoying the patronage of this Government, some of the officials of the Government and some of the Ministers.

I would like to know whether there is any truth in the report that at the time when the raid took place, there are several people who co-operated, but in this particular businessman's house even certain valuable documents were burnt by certain members of the family and if so, what positive action has been taken against them in this regard, apart from search warrants and other things.

Is it also a fact that after this raid was conducted, some sort of a recommendation is going to be made to the President to withdraw the Padma Sri award from this man who is proved to be an antisocial?

AN HON. MEMBERS: A criminal.

SHRI K. R. GANESH: It is correct to say, as the hon. Member said, that in one of the houses of this group, a lady locked herself up inside a bath room when the raid was going on and tried to destroy certain books of accounts and documents. But some books of accounts have been salvaged and further action in regard to prosecution, etc., as far as this lady is concerned, is also being looked into.

SHRI S. M. BANERJEE: Will the lady be arrested?

SHRI P. M. MEHTA: Nothing happens. They arrange to hush up the whole thing.

Expansion in Money Supply

*86. **SHRI INDRAJIT GUPTA:** Will the Minister of FINANCE be pleased to state:

(a) whether between April and June, 1974 money supply in the country has expanded by Rs. 638 crores;

(b) whether out of this amount credit to the commercial sector accounted for Rs. 437 crores; and

(c) if so, the reasons for the failure of the Reserve Bank's declared policy of curbing the growth of money supply so as to check galloping inflation in the economy?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) to (c). The principal objective of the credit policy of the Reserve Bank of India in recent years has been to restrain the expansion of money supply to the extent possible consistent with the growth of essential production and exports. The expansion both in money supply and bank credit to the commercial sector during this period (March 29 to June 7, 1974) was broadly governed by these objectives. The